

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM on 19/09/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

PETITION NUMBER : CP/178/CAA/2018

APPLICATION NUMBER : CA/13/CAA/2018

NAME OF THE TRASFEROR : SPI TECHNOLOGIES INDIA PVT LTD

NAME OF THE TRANSFEREE : LAMBDA CONTENT INDIA PVT LTD

UNDER SECTION : 230-232

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

After hearing the counsel for the petitioners, order was reserved on 17.09.2018. However, on examination of the Scheme under reference and perusal of the representation made by RD, it has been observed that the application money has not been returned by the Transferor Company. There is nothing to show that at the time of issue of non-convertible debenture to foreign investor, any permission was sought from RBI and debenture trustees have given any consent to the Scheme filed. Moreover, notice to RBI has not been sent at the time of disposing of the CA/13/CAA/2018.

Thus, the order is de-reserved and Registry is directed to list the matter on 08.10.2018

set
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)